

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

Date of Order : 23.8.1995.

OA No. 61/95

Jetha Ram Gehlot

... Applicant.

VS.

Union of India & Ors.

... Respondents.

Mr. B. Khan, Brief-holder for Mr. J.K. Kaushik,
Counsel for the Applicant.

Mr. Vineet Mathur, Counsel for the Respondents.

...

CORAM :

Hon'ble Mr. N.K. Verma, Administrative Member.

BY THE COURT :

Reply has been filed on behalf of the respondents.

On the previous occasion, Mr. J.K. Kaushik, the learned Counsel for the applicant, had sought adjournment on the ground that he would like to contact his client regarding filing of the rejoinder.

Mr. Vineet Mathur brought to my notice that the applicant has not exhausted all remedies available to him, expunging the adverse remarks made in the A.C.R. before filing this O.A. In view of this, the O.A. becomes non-maintainable. Mr. B. Khan, Brief-holder for the learned Counsel for the applicant, at this stage, volunteers to withdraw the application. O.A. is dismissed as withdrawn, accordingly.


N.K. VERMA
(N.K. VERMA)
Member (A)